

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517
IB-270/ND/2022
IA/3727/2022

IN THE MATTER OF:

IDBI Bank Ltd.

.....Applicant

Vs.

Anju Jain

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

ORDER

IA/3727/2022:-

This is a report filed by the Resolution Professional under Section 99 of the IBC. Ld. Counsel on behalf of the Resolution Professional is present and submitted that the notices were served to the Personal Guarantor and the Personal Guarantor have filed their response to this report of Section 99. No one is present on behalf of the Personal Guarantor at the time of hearing of the matter. In the interest of justice, list this application for the consideration of the report. On the request of the Ld. Counsel on behalf of the Resolution Professional, list this application on **08.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)